

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(C) No. 5353 of 2016

Metro Industries through its proprietor Mangal Sain.... .. Petitioner

Versus

The Adityapur Industrial Area Development Authority & Ors.

.. .. . Respondents

CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO

(Through :-Video Conferencing)

For the Petitioner : Mr. D.C. Mishra, Advocate

Mr. Atanu Banerjee, Advocate

For the Resp. nos.1 &2 : Mr. Ram Chandra Pd. Sah, Advocate

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07/ 10.09.2021.

It appears from office note dated 08.09.2021 that defect nos.1 & 2 as pointed out vide stamp reporting dated 16.09.2016 have not been removed.

Defect nos.1 & 2 are as follows:-

Defect no.1- Text of many pages of annexure-2 appears to be exhausted, fresh copy of the same may be given.

Defect no.2- C.F.S. of Rs.250/- only may be given as petition has been filed under Articles 226 and 227 of the Constitution of India.

It appears that the Writ petition was listed before the Lawazima of Joint Registrar (Judicial) on 28.09.2016, but defects have not been removed. Thereafter it was listed before the Lawazima of learned Registrar General on 27.10.2016, but no one appeared on behalf of the petitioner, however, two weeks time was granted to remove the defects, but defects have not been removed.

Thereafter, the Writ petition was listed before the co-ordinate Bench of this Court on 11.09.2017, whereby peremptory order was passed granting one week time to remove the defects. Thereafter this petition stood rejected because of non-removal of the defects, which has been restored vide order dated 24.08.2018 passed in C.M.P. No.356 of 2017.

Learned counsel for the petitioner has prayed for two weeks time to remove the defects.

Learned counsel for the respondent nos.1 and 2, Mr. Ram Chandra Pd. Sah has no objection.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defects, but with cost of Rs.500/- to be deposited before the Advocate Clerk's Association, Jharkhand High Court, Ranchi as the writ petition has been filed on 16.09.2016.

Put up this case on 29.09.2021.

Office is directed to call for a report from the court below regarding the stage of the case.

R.S.

(Kailash Prasad Deo, J.)